

## **Schedule "D"**

### **List of specified Financial Institutions**

(Please see item (vii) in the Explanation to paragraph 2 of Notification No. DNBS.178 / CGM (DSN) - 2004 dated June 22, 2004)

1. IDBI
2. IFCI Ltd.
3. IIBI Ltd.
4. TFCI Ltd.
5. IDFC Ltd.
6. EXIM Bank
7. NHB
8. SIDBI
9. NABARD
10. PFC Ltd.
11. REC Ltd.
12. IRFC Ltd.
13. IREDA Ltd.
14. NEDFi Ltd.
15. HUDCO Ltd.
16. UTI
17. LIC
18. GIC
19. NIC
20. NIA
21. OIC
22. UII

**<sup>1</sup>Form - NBS 1A**

**Annual Return on Deposits as on 31, March 20.....**  
**(To be submitted by all Residuary Non-Banking Companies)**

File Number	
ID Number	
Nature of business	
District Code	
State Code	
<b><i>(To be filled in by RBI)</i></b>	

Name of the Company: .....

**Instructions for filling in the Return – General**

1. This Return should be submitted by a Residuary Non-Banking Company covered by para (14) of Notification No.DFC.55/DG (O)-87 dated 15<sup>th</sup> May 1987, to the Regional Office of Department of Non-Banking Supervision, Reserve Bank of India where its Registered Office is situated, once a year, after March 31 and latest by September 30, **with reference to its position as on March 31**, irrespective of the date of closing of the financial year of the Company concerned. A Certificate from the Auditors of the Company should be appended to the Return as per format furnished herewith. However, only in respect of **Part 3**, the information should be furnished as per the latest balance sheet but preceding the date of the return.

*N.B. In terms of Notification No.DNBS.135/CGM(VSNM)-2000, dated 13-1-2000, RNBCs shall prepare their balance sheets and profit and loss accounts as on March 31, every year with effect from its accounting year ending with 31<sup>st</sup> March 2001. Therefore with effect from accounting year ending 31<sup>st</sup> March 2001, the information in Part 3 of the return shall be as on the date of current balance sheet thus coinciding with the date of return.*

2. Submission of the Return should not be delayed for any reason such as the finalisation/ completion of the Audit of the annual Accounts. The compilation of the Return should be on the basis of the figures available in the books of account of the company and should be certified by its Statutory Auditors.

**3. The number of accounts** should be given in actual figures while **the amounts of deposits should be shown in lakhs of rupees.** The amount should be rounded off to the nearest lakh. Illustratively, an amount of Rs.4,56,100 should be shown as 5 and not as 4.6 or 5,00,000. Similarly, an amount of Rs.61,49,500 is to be shown as 61 and not as 61.5 or 61,00,000.

4. The Return should be signed by a Manager (as defined in Section 2 of the Companies Act, 1956) and if there is no such Manager, by Managing Director or any official of the Company who has been duly authorised by the Board of Directors and whose Specimen Signature has been furnished to the Reserve Bank of India for the purpose. In case the Specimen Signature has not been furnished in the prescribed card, the Return must be signed by the authorised official and his Specimen Signature furnished separately.

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<sup>1</sup> Substituted , vide Notification No. 143 dated June 30, 2000

5. In case there is nothing to report in any part / item of the Return, the relevant part/ item may be marked '**Nil**' in the column meant for "No. of accounts" and **00s** may be indicated in the column meant for "Amount"

6. 'Subsidiaries' and 'Companies in the same group' mentioned in this Return have the same meanings assigned to them in Section 4 and Section 372 (11) respectively, of the Companies Act, 1956 as appearing prior to amendment to Companies Act dated 31<sup>st</sup> October 1998.

7. In case this return is being filed through electronic media (internet), to the specified Web Server; or a floppy diskette (Floppy size 3.5"), a hard copy of the same may be submitted to the concerned Regional Office duly signed .

### Company Profile

1.	Name of the Company					
2.	Address of the Registered Office					
		PIN				
	Phone Nos.	Fax No.		e-mail		
3.	Name of the State in which the company is registered					
4.	Address of the Corporate/ Head Office					
		PIN				
	Phone Nos.	Fax No.		e-mail		
5.	Date of Incorporation					
6.	Date of Commencement of Business					
7.	Name and Residential Address of :					
	i) Chairman					
	ii) Managing Director/ CEO					
8.	Is it a Government Company (Please tick) :	Yes		No		
9.	Status of the company (Please tick) :					
		(i) Public Ltd.		(ii) Deemed Public		
		(iii) Private Ltd.		(iv) Joint Venture		
10.	Financial Year of the Company					
11.	Nature of business					
12.	Status of registration with RBI					
	i) Number and Date of Certificate of Registration if issued by RBI					
	ii) If not registered, indicate whether the application submitted for registration is rejected/ pending					
13.	Number of Branches / Offices (Please enclose a list of names and addresses thereof in the format given below as per Note 1 )					
14.	If a subsidiary company, please indicate the name and address of the holding company					

15.	If the company is having subsidiaries / associate companies, number thereof (Please enclose a list of names, addresses, Names of Directors and particulars of business activities thereof in the format given below as per Note 2 )	
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16.	If a Joint Venture, name and address of the Promoting institution(s)	
17.	Name of the Company's statutory auditors with Address and phone numbers	
18.	Name(s) of the company's Bankers with addresses and phone numbers	

**Note (1) : Format for furnishing the details of branches :**

Sr.No.	Name of the branch	Date of opening	Address	City	District	State	Amount of public deposit
	Total No. of Branches						Total Public Deposits of all the branches .....(Amount)
							Total Public Deposits as per Balance Sheet dated ..... ..... (Amount)

**Note (2) : Format for furnishing the details subsidiaries:**

Sr.No.	Name of the subsidiary	Address	Name of the Directors	Business Activity